ITEM NO. 201 COURT NO.7 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15433/2006
(From the judgement and order dated 01/06/2006 in CM No. 662/2006
& CM No. 663/2006 of The HIGH COURT OF DELHI AT N. DELHI)

DELHI TRANSPORT CORPORATION Petitioner(s)
VERSUS
SANTOSH BHUSHAN & ORS Respondent(s)
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)
WITH
SLP(C) NO. 15530 of 2006
(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 29/09/2009 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE H.L. DATTU

For Petitioner(s) Mr. Shakil Ahmed Syed,Adv.

For Respondent(s) Mrs. Sudha Gupta,Adv.

Mr. S.K. Sabharwal ,Adv

Ms. Manjeet Chawla, Adv.

UPON hearing counsel the Court made the following
O R D E R

A cheque in the sum of Rs. 59,830/- has been handed over by learned counsel for the petitioner to learned counsel for respondent No. 1- Santosh Bhushan in SLP(C) No. 15433/2006 along with the computation sheet for working out the said amount. Learned counsel for the said respondent prays for time to verify the said statement.

List both the matters four weeks.

[Charanjeet Kaur] [Pushap Lata Bhardwaj]
Court Master Court Master